

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75190 of 2019

(Arising out of Order-in-Appeal No.567/S.Tax I/Kol/2018 dated 26.10.2018 passed by Commissioner (Appeals) of CGST & Excise, Kolkata North)

M/s Danieli India Limited

(Technopolis, Block-BP, Wing-IV, Sector V, Saltlake City, Kolkata-700091)

Appellant

VERSUS

Commissioner of CGST & Excise, Kolkata North

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.77038/2024

DATE OF HEARING : 19 .09.2024

DATE OF DECISION : 19.09.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

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